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## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

D.A. No.975/87

M.A. Fatimi

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Applicant

Vs.

Union of India & Others.

:::::

Respondents.

Hom.Mr. Justice U.C.Srivastava, V.C. Hom.Mr. K. Obayya, A.M.

(By Hon. Mr. K. Obayya, A.M.)

The applicant who is an employee of the Postal Department, working as Sub Divisional Inspector of Post Offices (S.D.I.), in Jalaun Sub Division, Jalaun, has approached this Tribunal aggriev—ed by reversion and punishment of withholding increment for one year without cumulative effect, and has prayed that the orders dated 14/8/85 by which a warning was issued to him and notice dated 19/2/86 for enhancing the punishment and punishment order dated 30/2/86 and a subsequent order dated 30/10/86, reverting him to the post of S.D.I. from the post of Asstt. Superintendent of Post Offices (A.S.P.) be quashed and that he be given the benefit of promotion as A.S.P. w.e.f. 24/12/85 on which date he was initially promoted, with all other service benefits including seniority and further promotions in the department.

2. The applicant entered service of the Postal department in the clerical cadre in the year 1966 and thereafter he was promoted as Inspector of Post Offices during the year 1974. According to him his promotion to the next higher post of A.S.P. was approved by D.P.C. and by order dated 24/12/85 he was ptomoted as A.S.P., Lalitpur, where he joined on 11/1/1986. This promotion was on regular basis, that is why though vide order

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dated 4/6/86 he was reverted as Inspector, the reversion order was not given effect to and on his representation he was promoted as A.S.P. again on 14/8/86. But the applicant was not allowed to join the promoted post because of a disciplinary proceedings which resulted in punishment order dated 30/6/86 by which his increment was stopped for 1 year without cumulative effect. As a consequence of this he was reverted as S.D.I. on 30/10/86. The impugned orders are assailed on several grounds, that penalty was imposed in violation of Rules 124, 155 of P & T Mannual Vol. III and that the powers of review were exercised without justification only to deny promotion to the applicant after 6 months of the order of Disciplinary Authority, and that the order of enhancing punishment is not supported by reasons as required under law; and the appeal of the applicant was not decided even after more than 6 months of preference.

The respondents have opposed the application and 3. it is pointed out in their counter, that the applicant's promotion to the cadre of A.S.P. on 19/12/85 was on adhoc basis, and not against clear vacancy and he was reverted vide order dt. 4/6/86, due to non-availability of vacancies, as certain Group 'B' Officers allotted to U.P.Circle had to be given postings and being the Juniormost in the cadre of A.S.Ps. the applicant had to give way, and this resulted in his posting on 10/6/86 as Complaint Inspector, Agra. But subsequently when one vacancy arose, he was again given promotion as A.S.P. on 14/8/86. But this promotion could not be given effect to as the applicant was undergoing punishment of stoppage of increment at that time. It is also stated that applicant's promotion was on adhec basis, and not on

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regular basis and that on reversion he has joined as S.D.I. at Jalaun. The respondents have denied that the promotion was approved by D.P.C. Regarding punishment it is stated that the applicant while working as Inspector of Post Offices, Unnao, during 1977-78, committed serious irregularities in not verifying the balances in Pass Books at the time of annual verification for which he was proceeded under rule 16 of CCS(CCA) rules 1965 and he was given a severe warning by Supdt.of Post Offices. The penalty was reviewed, after observing formalities and punishment of stoppage of increment for 1 year without cumulative effect was passed by the appellate authority i.s. Director of Post Offices exercising powers of revision as laid down under CCS(CCA) Rules. It is also stated that the case of the applicant for promotion will be considered, in accordance with rules, after the punishment period and that no Junior to the applicant has been promoted.

The case of the applicant gives rise to two 4. inter-related questions. One is with regard to the punishment, whether the punishment order can be sustained, and the other is what follows from this, whether the punishment was an impediment to his promotion which the respondents say it was. The submissions of the learned Counsel for the applicant were two-fold. Firstly, the penalty of "warning" imposed by disciplinary authority had become final since no orders in review were passed within 6 months time as provided in the rules, hence the second punishment order is not maintainable as it was not an order passed in accordance with law. Secondly since the applicant's promotion was on regular basis, his reversion could be only by way of punishment in a disciplinary proceedings, that was not done in the case of the applicant. The learned Counsel for respondents countered to comtentions, by pointing out

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that though 'warning' is not one of the punishments enumerated in the rules, it was only after due notice and opportunity of representation, the appellate authority passed the order enhancing the punishment. The learned Counsel for the respondents referred to "ule 29(1) V and VI(b) of the CCS Rules, to substantiate his contention that the powers of revision were exercised by the appellate authority, in accordance with the provisions of law. The above rule lays down that the appellate authority may call for records either on his own motion or owherwise within 6 months of the date of the order proposed to be revised, and confirm or enhance of set aside the penalty. The disciplinary proceedings against the applicant was for a minor penalty, for dereliction of duties while he was working as Inspector Unnao East Sub Division, during 1977-78, that while inspecting Akhwabad B.O. he did not contact the S.B. Account deposite#6 to check their Pass Books and verify with S.B. Journal with the result large sums of fraudulent withdrawals went undetected, causing avoidable loss to Government. The applicant denied the charges in his statement; The superintendent of Post Offices, considered the matter and passed order awarding severe warning to the applicant. There-upon, the Director of Postal Services, after issue of notice for enhancement of punishment, and considering the reply of the applicant passed orders levying a penalty of stoppage of increment for 1 year without cumulative effect. The order of the disciplinary authority is dated 14/8/85 and the memo. of appellate authority dated 8-1-86 centaining his proposal to enhance the punishment was acknowledged by the applicant on 4/2/86. From this it cannot be said that the appellate authority moved in the matter belatedly, i.e. after lapse of six months. The exercise of power under rule 29 was well within time and the contention that it

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was not so is without substance.

- So far as the punishment is concerned, it is a minor penalty wherein no elaborate enquiry is called for. even then notice for enhancement of punishment was given to the applicant, and the applicant was given opportunity to make representation against it. It was only after considering the representation, the punishment order was passed. It was well within the competence of the appellate authority to pass orders in revision, exercising powers under rule 29 of CCS(CCA) rules. The exercise of powers was in accordance with law and the punishment order is a reasoned order. In Union of India Vs. Paramenda (1989 S.C.C (C & S) P.503 the Supreme Court held that ne interference can be made on the punishment awarded by competent authority, if it is based on evidence and is not arbitrary, malafide or perverse. We do not find any ground made out for our interference in the punishment erder imposed in revision.
- the promotion of the applicant to the post of A.S.P.

  The applicant was given promotion in the year 1985 on adhed basis. Thereafter he was reverted for want of vacancy as some Group 'B' Officers were alletted to the Circle and the applicant being the Junior most was to give way to others. However, he was again promoted on 14/8/86. A copy of this order is kept on record which clearly indicates that the promotions so made were on adhed basis. These promotions were also subject to several conditions such as there being no disciplinary proceedings, or punishment of stoppage of increments or reduction in rank etc. In such cases the matter was to be reported to the Head Office and the concerned promotess

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were not to be relieved. Since the applicant was undergoing punishment of stoppage of increment, he was not given the benefit of premetion. A reference was made to the Rule 157 of the P & T Mannual, Vel. III, In this rule it is provided that a person who has been punished with steppage of increment should not be considered for regular promotion during the currency of the punishment and that a person whose pay has been reduced to lower level should not be considered for premetion till the expiry of the punishment period. However, the suitability of such officers should be assessed. In this case there is no complaint that the applicant was not assessed. His case was considered and he was also included in the list of promotees. The only obstacle was the currency of the punishment order. The respondents also stated that no Juniors to the applicant were promoted and that he will also be promoted if any vacancy arises in future. May be no vacancy in the cadre of A.S.P. has occured subsequently. As the bar against promotion is not a permanent bar, the applicant is entitled for premetion in the vacancies that exist er likely to occur in future. Respendents are directed to consider the case of the applicant for premetion and give him premetien to A.S.P. cadre in accordance with law.

7. The application is disposed of with the directions as above, with no order as to costs.

Member (A)

Vice-Chairman.

184 March 1993

Dated: 15th Esb. 1993, Allahabad.

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